

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
23-07-2024 AT 10:30 AM**

CP(IB) No. 131/9/HDB/2024
u/s. 9 of IBC, 2016

IN THE MATTER OF:

M/s. Global Monarch FZC

...Operational Creditor

AND

M/s. Raasi Refractories Ltd.

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Learned Counsel Ms. B.Nishita for the Petitioner present through VC.

Issue Notice to the Respondent/Corporate Debtor by registered/ speed post with acknowledgment due and through e-mail, to be taken up within 3 days' time.

Meanwhile, counter if any to be filed by the Respondent. Matter adjourned to 06.08.2024, for filing proof of service and for counter.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)